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(PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 68 /2009-2014(RE 2010)
NEW DELHI, DATED THE 4th August, 2011.

Subject: Availability of DEPB benefit on export of Cotton.

1. In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-2014 and Paragraph 1.1 of the Handbook of Procedures (Vol. i), the Director General of Foreign Trade hereby makes the following additions/amendments in the Schedule of DEPB Rates (as amended from time to time):

“Export of Cotton will be entitled for DEPB benefit under Sl. No. 22D of the Product Group ‘Miscellaneous’ with respect of exports made on or after 01.10.2010.”

2. Effect of this amendment:

DEPB benefit on export of “Cotton” was withdrawn vide Public Notice No. 45 (RE 2010)/2009-14 dated the 31st March, 2011. Exports made on or after 01.10.2010 will now be entitled for DEPB benefit under DEPB entry Sl. No. 22D of the Product Group ‘Miscellaneous’.

This issues in public interest.

Sd/-
(Anup K. Pujari)
DIRECTOR GENERAL OF FOREIGN TRADE

[Issued from File No. 01/94/180/DEPB -Cotton/290/ AM11/PC-4(B)]